

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**Appeal No. 34 of 2013 & IA 49 of 2013**

**Dated: 4<sup>th</sup> March, 2013**

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J Talwar, Technical Member**

**Shivam Iron & Steel Co. Ltd. .... Appellant (s)**

**Versus**

**Damodar Valley Corporation & Anr. ...Respondent (s)**

**Counsel for the Appellant(s): Mr. Shashank Shekhar**  
**Mr. Devashish Bharuka**  
**Counsel for the Respondent(s): Mr. M.G. Ramachandran**  
**Ms. Swapna Seshadri**  
**Ms. Swagatika Sahoo for R.1**  
**Mr. C.K. Rai for R.2**

**ORDER**

Mr. M.G. Ramachandran, the learned counsel is appearing for Respondent No.1 and Mr. C.K. Rai undertakes to file Vakalatnama on behalf of the Commission and they seek some time to file the reply. Accordingly, they are directed to file the same on or before 02.04.2013 after serving copy on the other side.

Post the matter for hearing on **17.04.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam )**  
**Chairperson**

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